

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.224 – Cont. A. 03 of 2021  
In  
Co.Appeal 64 of 2019

**Proceedings under Section Sec 58 of Co Act,2013 r.w Rule 71 of NCLT rules 2016**

**IN THE MATTER OF:**

Kanchan Karunkar & Anr  
V/s

.....Applicant

Montana Finance & Investement Pvt Ltd

.....Respondent

**Order delivered on 26/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Hardik Paranjapate, Adv.  
For the Respondent : Mr. Hardik Desai, Adv.

**ORDER**

**Cont. A. 03 of 2021**

Learned Counsel Mr. Desai for respondent no.1 to 3 seeks and is granted two weeks' time to file reply.

List on 07.11.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**